

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

3.

**IA-3381(MB)2024 IN
C.P. (IB)/541(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.07.2024**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company
Vs.
Champalalji Finance Pvt. Ltd.

SECTION: 7, 43(1) r/w Sec 44 (1) OF THE INSOLVENCY AND BANKRUPTCY CODE,
2016.

ORDER

IA-3381(MB)2024

1. Mr. Amar Vivek a/w Mr. Akhand Pratap Singh, Ld. Counsel for the Applicant present through VC. Adv. Fereshte Sethna a/w Mohit Tiwari, Ld. Counsel for the Respondents present.
2. Ld. Counsel for the Respondents seek time to file reply. Counsel for the Respondents are directed to file reply within three weeks with a copy served upon the other side two days in advance of the next date of hearing.
3. List this matter for further consideration on **27.08.2024**.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
KISHORE VEMULAPALLI
Member (Judicial)**